

F. No. 01(05)/Circular/CESTAT/2017
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi -110066

Date: 18.12. 2019

CIRCULAR

Instances have come to the notice that SPS/ Stenos make corrections on their own on the signed orders of the Bench after uploading the orders on the website with a wrong notion of the Circular dated 8 May 2019.

It has also been noticed that orders are even uploaded before signature of the Members.

Any correction by SPS/ Stenos in the orders on their own amounts to tampering with judicial orders, so will be the case of uploading orders before they are signed by Members.

The Bench which passed the order can alone make any corrections/modifications in the hard copy and orders can be uploaded only after they are signed by the Members.

Hence, it is directed that corrected orders may be uploaded by the SPS/ Stenos after seeking permission, only if the correction(s) have been carried out in the hard copy of the Orders by the concerned Bench.

Any deviation will be viewed very seriously.


(Bineesh Kumar K.S)
Registrar

To

1. SPS to Hon'ble President, CESTAT, Delhi
2. SPS/ Stenos to all Members, CESTAT, Delhi and all Regional Benches.
3. PA to Registrar
4. Assistant Registrar (Computer), CESTAT, New Delhi
5. Website/ Guard file/ Office copy.

